

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 639
51/252/ND/2023

IN THE MATTER OF:

Income Tax Officer, Ward 3(1), New Delhi

...APPELLANT

Vs.

ROC, Delhi and Ors. (M/s. Astral Hotels Pvt. Ltd.) ...RESPONDENT

Section
U/s 252

Order delivered on 18.05.2023
(Virtual Hearing)

Coram:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant

For the Income Tax Department

:

:Mr. Sanjay Kumar, Ms. Easha
and Hemlata Rawat, standing
counsel

For the RoC

:

ORDER

Ld. Counsel appearing for the Income Tax Department seeks liberty to serve the unserved Respondents by substituted service. Since the notices sent by speed-post have returned unserved and affidavit of service to that effect has already been filed. 4 weeks' time granted. List on **20.07.2023**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Bachu Venkat Balaram Das)
Member (J)